



In the

Reserve Bank of India
Foreign Exchange Department
3rd Floor
15, Netaji Subhas Road
Kolkata – 700 001

Present

R. Srivastava
Assistant General Manager

Date: March 04, 2019
C.A.089/2019

In the matter of

M/s Chryso India Pvt. Ltd.
Registered Office: 38/1, Block GN, Sector-V, Salt Lake City
Kolkata-700 091
West Bengal
(Applicant)

Corporate Office: Ganesh Shetty
Senior Manager- Finance & Accounts
CHRYSO INDIA PRIVATE LIMITED
D- 30/7, TTC Industrial Area, MIDC Turbhe
Navi Mumbai- 400 705
Phone +91 7506426748

In exercise of the powers under section 15 (1) of the Foreign Exchange Management Act, 1999 and the Regulations/Rules/Notifications/Orders made thereunder, I pass the following

Order



The applicant had filed a compounding application dated December 7, 2018 (received at Reserve Bank on December 12, 2018) for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999 (the FEMA) and the regulations issued thereunder. The contraventions sought to be compounded is for delay in refund of the excess amount of inward remittances beyond the stipulated 180 days of the receipt of inflow to a person resident outside India in terms of Paragraph 8 to Schedule 1 to Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 notified, vide Notification No. FEMA 20/2000-RB dated May 03, 2000 and as amended from time to time (hereinafter referred to as Notification No. FEMA 20/2000-RB).

2. The relevant facts of the case are as follows. The applicant, M/s Chryso India Pvt. Ltd., was incorporated on March 21, 1950 and is in the business of manufacturing of other chemical products (NIC Code 2008-2429).

3. The applicant allotted equity shares during the period 2007 to 2012 to the foreign investor within the stipulated period from receipt of foreign inward remittances, in terms of paragraph 8 of Schedule 1 to Notification No. FEMA 20/2000-RB.

The applicant refunded the excess inward remittance as detailed below:

Table: Allotment of shares and refund of excess amount

Sl. No	Inflow (INR)	Date of Inflow	Amount for which shares issued (INR)	Excess Amount	Refund amount	Date of refund	Delay in Refund
1	2,50,00,000	05-Oct-07	2,49,55,864	44,136	44,136	05-Mar-08	0
2	1,37,18,250	27-Aug-08	1,35,78,420	1,39,830	64,850	18-Dec-08	0
		27-Aug-08			75,000	16-Jun-17	3035

Also, in terms of paragraph 8 of Schedule 1 to Notification No. FEMA 20/2000-RB, if the shares are not allotted and the amount is to be refunded within 180 days of the receipt of inflow. However, the applicant has refunded the excess INR 75,000 to the remitter with a delay of 3035 days, beyond the stipulated period of 180 days from the receipt of remittance.



4. The applicant was given an opportunity for personal hearing, vide Reserve Bank's letter No.KOL.FED.FID.1311/06.01.002/2018-19 dated January 21, 2019, for further submission in person and/or producing documents, if any, in support of the application. The applicant vide the email dated march 02, 2019 informed that they have nothing further to add or provide in the personal hearing unless the Compounding Authority has any query which it requires clarification. This may be construed that the company has admitted the contraventions as stated in para 3 of this Order.

5. It has been declared in the compounding application dated December 7, 2018 that the particulars given by the applicant in the application are true and correct to the best of their/his/her knowledge and belief. It has been declared in the declaration furnished with the compounding application that the applicant was not under any enquiry/investigation/adjudication by any agency as on the date of the application and has, in this regard, not informed of initiation of any such enquiry/investigation/adjudication proceedings against it/him/her thereafter. It has further been declared that the applicant has not filed any appeal under section 17 or section 19 of FEMA, 1999. Accordingly, the above contraventions which are being compounded in this Order are subject to the veracity of the above declarations made by the applicant and this order is without prejudice to any other action which may be taken by any authority under the extant laws if the said declarations are subsequently discovered to be false and/or incorrect. The contraventions being sought for compounding have taken place before November 7, 2017 and hence the application for compounding is being considered as per provisions of erstwhile Notification No. FEMA 20/2000-RB dated May 03, 2000.

6. I have given careful consideration to the documents on record and submission made by the applicant during the personal hearing. Accordingly, I hold that the applicant has contravened provisions of paragraph 8 of Schedule 1 of Notification No. FEMA 20/2000-RB dated May 03, 2000. The contravention relates to an amount of INR 75,000 and the period of delay, rounded off to the next month, is 102 months.



7. In terms of section 13 of the FEMA any person contravening any provision of the act shall be liable for a penalty upto thrice the sum of the contravention upon adjudication. However, considering the circumstances which led to the delay and other relevant facts of the case I am inclined to take a lenient view of the amount for which the contravention is to be compounded and I consider that an amount of Rs. 45,844 (Rupees Forty-Five Thousand Eight Hundred and Forty-Four only) will meet the end of justice.

8. Accordingly, I compound the admitted contravention viz. Paragraph 8 of Schedule 1 of Notification No. FEMA 20/2000-RB dated May 3, 2000 by the applicant on the facts discussed above in terms of the Foreign Exchange (Compounding Proceeding) Rules, 2000 on payment of an amount Rs.45,844 (Rupees Forty Five Thousand Eight Hundred and Forty Four only), which are to be deposited by the applicant with the Reserve Bank of India, Kolkata by a demand draft in favor of Reserve Bank of India and payable at Kolkata within 15 days from the date of issue of the order. In case of failure to deposit the compounded amount within the above mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceeding) Rules, 2000 dated May 03, 2000 shall apply.

9. The application is disposed off accordingly.

Dated this Fourth day of March, Two Thousand and Nineteen.

(R. Srivastava)
Assistant General Manager